

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1718 (ND)/2019

IN THE MATTER OF:

M/s.M.R.Industries Services  
Vs  
M/s. HI Rise Infratech Pvt. Ltd.

...PETITIONER

...RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 24.10.2019

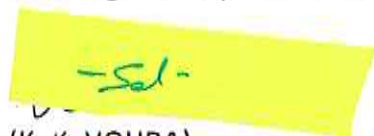
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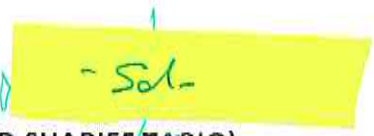
CH .MOHD. SHARIEF TARIQ,  
Hon'ble Member (Judicial)  
Shri KAPAL KUMAR VOHRA,  
Hon'ble Member (Technical)

For the Petitioner/Applicant : - Mr.Gulshan Kumar Sachdev, Advocate  
For the Corporate Debtor :

ORDER

Counsel for the Operational Creditor present. Submitted that service has been effected on the CD on 16.10.2019. To this effect, an Affidavit has been filed, copy of which is produced containing the proof of sending the Notice and delivery thereof. Service against Respondent is held sufficient. Therefore, Respondent is proceeded ex-parte. The Counsel for the OC is directed to file final submissions on next date of hearing. Put up on 15.1.2020.

  
(K. K. VOHRA)  
MEMBER (TECHNICAL)

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)